IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 34583 OF 2023

Between:

1. Smt.Namala Satyavathi, W/o. Thirupathi, Aged. 43 years, Occ. Village Surpanch, R/o.H.No.4-48, Ramaraopet Village, Jaipur Mandal, Indram, Mancherial District. Telangana State-504 216.
2. Smt.Gouridevi Mothi, W/o. Shankar Mothi, Aged. 31 years, Occ. Housewife, R/o.H.No.3-28, Ramaraopet Village, Jaipur Mandal, Indram, Mancherial District. Telangana State-504 216.
3. Sri Pudari Abhilash, S/o. Ramesh, Aged. 22 years, Occ. Agriculturist, R/o.H.No.4-81, Ramaraopet Village, Jaipur Mandal, Indram, Mancherial District. Telangana State-504 216.
4. Sri.Mudram Narsaiah, S/o. Veeraiah, Aged. 42 years, Occ. Agriculturist, R/o.H.No.4-102, Ramaraopet Village, Jaipur Mandal, Indram, Mancherial District, Telangana State-504 216.
5. Aggu Ashanna, S/o. Ragaiah, Aged. 46 years, Occ. Village Surpanch, R/o.H.No.4-83, 9th ward, Ramaraopet Village, Jaipur Mandal, Indram, Mancherial District. Telangana State-504 216.
6. Sri.Namala Thirupathi, S/o. Namala Venkanna, Aged. 43 years, Occ. Village Surpanch, R/o.H.No.4-48, Ramaraopet Village, Jaipur Mandal, Indram, Mancherial District. Telangana State-504 216.

...PETITIONERS

AND

1. M/s.The Singareni Collieries Complany Ltd., Rep. by its Chairman and Managing Director, Singareni Bhavan,Niloufer Road, Khairtabad, Hyderabad, Telangana - 500 004.
2. The Union of India, Rep. by its Secretary, Ministry for Enironment, Forest and Climate Change. Indira Pariyavaran Bhawan, Jorbagh, Lodhi Estate. New Delhi - 110003.
3. The Directorate General of Mines Safety, Ministry for Enironment, Forest and Climate Change. Rep. by its Director, Hirapur, Dhanbad, Jharkhand, 826001.
4. The Sate of Telangana, Rep. by its Chief Secretary, Secretariat Building, Hyderabad, Telangana State.

5. The Directorate General of Mines Safety, Ministry for Enironment, Forest and Climate Change, Rep. by its Deputy-Director, South-Central Zone Office, Room No.704, 7th Floor, CGO Towers, Old Praga Tools Premises, Kavadiguda, Secunderabad - 500 080.

6. The Telangana State Pollution Control Board, Rep. by Member Secretary, Paryavaran Bhawan, A-3, Industrial Estate, Sanathnagar, Hyderabad, Telangana - 500 018.

7. The District Collector, Mancherial District, Mancherial, Telangana State.

8. The General Manager, Singareni Singareni Collieries Complany Ltd., GM Office, Srirampur Colony, Mancherial District, Telangana - 504 303.9.

9. M/s.CRR Infra Pvt. Ltd., Rep. by its Director Sri.Raghupathi Reddy Challa, H.No.3-11-14/2, Flat No. 501, Sai Nivas Enclave, Ramanthapur, Hyderabad, Telangana State-500013.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of mandamus or another appropriate writ, order or direction, declaring the action of the Respondent Nos.3 to 7 in not taking action against the illegal acts of Respondent No.1 SCCL Company, who is carrying out mining operations in Srirampur OCP-II under the supervision of the Respondent No.8 is illegal, arbitrary, violative of Art-14, 19 and 21 of Constitution of India and contrary to the Environmental Clearance and State Pollution Control Board permissions. and consequently direct the Respondent Nos.3 to 7 to conduct enquiry in the illegal mining operations in Srirampur OCP-II being. carried in contrary to the guidelines enumerated in the Environmental Clearance and State Pollution Control Board permissions and stop the illegal mining by Respondent No.1 SCCL Company in Srirampur OCP-II.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Nos.3 to 7 to stop the high intensity blasting conducted by Respondent No.1 SCCL Company in in Srirampur OCP-II in violations of the conditions enumerated in the Enironmental Clearance and State Pollution Control Board permissions, pending disposal of the above Writ Petition and such other

suitable order or orders as the Honourable Court may deem fit and proper under the circumstances of the case.

Counsel for the Petitioner : SRI D.V.S.CHAKRAVARTHY

Counsel for the Respondents No.1&8: SRI P.SRI HARSHA REDDY (SC FOR SINGARENI COLLIERIES CO LTD)

Counsel for the Respondents No.2,3&5: SRI GADI PRAVEEN KUMAR, DY.SOL.GENERAL

Counsel for the Respondents No.4 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondents No.6 : SRI A.VISHNUVARDHAN, SC FOR TSPCB

Counsel for the Respondents No.7 : GP FOR REVENUE

Counsel for the Respondents No.9 : --

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.34583 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri S.Pranav Reddy, learned counsel representing Sri D.V.S.Chakravarthy, learned counsel for the petitioners, seeks to withdraw this writ petition unconditionally.

2. The other side has no objection.

3. Accordingly, the Writ Petition is **dismissed as withdrawn** unconditionally. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-P. PONNA KRISHNA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

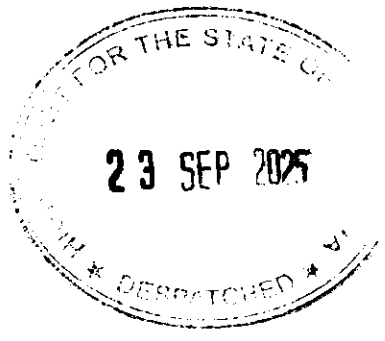
1. One CC to SRI D.V.S. CHAKRAVARTHY, Advocate [OPUC]
2. One CC to SRI P.SRI HARSHA REDDY, SC for Singareni Collieries Company Limited. [OPUC]
3. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
5. One CC to SRI A.VISHNUVARDHAN, SC for TSPCB. [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CD Copies.

BSK

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HIGH COURT

DATED:23/04/2025



ORDER

WP.No.34583 of 2023

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

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9/9/25